

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-II**

**Item No. 303  
(IB)-137(ND)2018**

**IA/2397/2020, IA/2396/2020, IA/2395/2020, IA/2335/2020**

**IN THE MATTER OF:**

**M/s. Power2SME Pvt. Ltd. ... Applicant/Petitioner**

**Vs.**

**M/s. Uttam Strips Ltd. ... Respondent**

**Under Section: 8 & 9 of IBC, 2016**

**Order delivered on 07.09.2020**

**CORAM:**

**SHRI. CH. MOHD.SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Mr. Varun Chopra, Mr. Gurtejpal Singh, Adv. in  
IA/2335/2020, Mr. Ankur Mittal, Ms. Meera  
Murali, Adv. in IA/2397/2020, IA/2396/2020,  
IA/2395/2020**

**For the Respondent : None.**

**ORDER**

**I.A 2335/2020:** Counsel for the Applicant is present. Counsel for the Successful Resolution Applicant is present. It is submitted that reply has been filed. The Counsel for the Applicant prayed for time to file rejoinder and on request time is enlarged. The registry is directed to issue notice to the R.P. The Applicant is permitted to serve private notice on R.P and file the proof of service affidavit on or before the next date of hearing.

List the matter on 16.10.2020

**IA/2397/2020, IA/2396/2020, IA/2395/2020:** Counsel for the Resolution Applicant is present. No representation on behalf of the I.T. Department. Counsel for the Resolution Applicant is again permitted to send



private notice on the I.T Department and file proof of service along with Affidavit. It is noted that the Counsel may send the file by all modes.  
List the matter on 16.10.2020

—Sd—

**(L. N. GUPTA)**  
**MEMBER (T)**

—Sd—

**(CH. MOHD.SHARIEF TARIQ)**  
**MEMBER (J)**